

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH PHYSICAL HEARING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

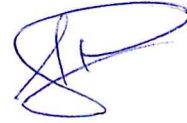
IN THE MATTER OF : Alcon Laboratories(India) Pvt Ltd
Vs
Vasan Health Care Pvt Ltd

MAIN PETITION NUMBER : CA/1/IB/2017

(IA/MA) APPLICATION NUMBERS

New Application IA/727/CHE/2024; IA/574(CHE)/2023 in IA/1088/2022
IA/1088(CHE)/2022; IA/576(CHE)/2023 in IA/1012/2022
IA/1012(CHE)/2022; IA/607(CHE)/2023 in IA/997/2022
IA/997(CHE)/2022; IA/572(CHE)/2023 in IA/1208/2022
IA/1208(CHE)/2022; IA/605(CHE)/2023 in IA/1027/2022
IA/1027(CHE)/2022; IA/564(CHE)/2023 in IA/1303/2022
IA/1303(CHE)/2022; IA/577(CHE)/2023 in IA/799/2022
IA/799(CHE)/2022; IA/603(CHE)/2023 in IA/1011/2022
IA/1011(CHE)/2022; IA/565(CHE)/2023 in IA/1214/2022
IA/1214(CHE)/2022; IA/606(CHE)/2023 in IA/222/2022
IA/222(CHE)/2023; IA/573(CHE)/2023 in IA/1024/2022
IA/1024(CHE)/2022; IA/604(CHE)/2023 in IA/1028/2022
IA/1028(CHE)/2022; IA/214(CHE)/2022; IA/269(CHE)/2022
IA/26(CHE)/2022; IA/215(CHE)/2022; IA/270(CHE)/2022
IA/271(CHE)/2022; IA/272(CHE)/2022; IA/273(CHE)/2022
IA/274(CHE)/2022; IA/1571(CHE)/2022; IA(IBC)/1062(CHE)2023
IA/209(CHE)/2022; IA/314(CHE)/2022; IA/868(CHE)/2022

V. V. Sivakumar counsel for
for Edelweiss - Applicant



S. SATHAYANARAYANAN
counsel for Max Vision Eye



M. S. Viswanathan
M. S. VISWANATHAN
(counsel for P.F Dept)

Dr. K.S. Parichandram
(KSR & Co)




1. CA/1/IB/2017

New Application IA/727/CHE/2024, IA/574(CHE)/2023 in IA/1088/2022, IA/1088(CHE)/2022, IA/576(CHE)/2023 in IA/1012/2022, IA/1012(CHE)/2022, IA/607(CHE)/2023 in IA/997/2022, IA/997(CHE)/2022, IA/572(CHE)/2023 in IA/1208/2022, IA/1208(CHE)/2022, IA/605(CHE)/2023 in IA/1027/2022, IA/1027(CHE)/2022, IA/564(CHE)/2023 in IA/1303/2022, IA/1303(CHE)/2022, IA/577(CHE)/2023 in IA/799/2022, IA/799(CHE)/2022, IA/603(CHE)/2023 in IA/1011/2022, IA/1011(CHE)/2022, IA/565(CHE)/2023 in IA/1214/2022, IA/1214(CHE)/2022, IA/606(CHE)/2023 in IA/222/2022, IA/222(CHE)/2023, IA/573(CHE)/2023 in IA/1024/2022, IA/1024(CHE)/2022, IA/604(CHE)/2023 in IA/1028/2022, IA/1028(CHE)/2022, IA/214(CHE)/2022, IA/269(CHE)/2022, IA/26(CHE)/2022, IA/215(CHE)/2022, IA/270(CHE)/2022, IA/271(CHE)/2022, IA/272(CHE)/2022, IA/273(CHE)/2022, IA/274(CHE)/2022, IA/1571(CHE)/2022, IA(IBC)/1062(CHE)2023, IA/209(CHE)/2022, IA/314(CHE)/2022, IA/868(CHE)/2022

COMMON ORDER

Mr. V.V. Sivakumar, Ld. Counsel appeared for the Applicant/Edelweiss Asset Reconstruction Company Ltd.

2. Mr. S. Sathiyarayanan, Ld. Counsel appeared for Maxivision Eye Hospital Ltd.

3. Mr. M.S. Viswanathan, Ld. Counsel appeared for P.F. Department.

4. Dr. K.S. Ravichandran, Ld. PCS appeared for the Respondent.

5. Ld. Counsel Mr. V.V. Sivakumar for Edelweiss Asset Reconstruction Company Limited has filed an application seeking to substitute in the place of RP in all these IAs.

6. He seeks sometime and is granted liberty to file the Board Resolution in which Edelweiss Asset Reconstruction Company Limited has substituted the name of the RP.
7. At request, list the matter on **14.06.2024 for Physical Hearing.**

Sd/-
[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT

Sd/-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

VS